

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

17

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 16.12.2019

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : IBA/754/2019
NAME OF THE PETITIONER(S) : ABISHEK K HUF & 4 OTHERS
NAME OF THE RESPONDENT(S) : COLORHOME DEVELOPERS PVT LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1	B. Sarathbabu Pr. E.K. Kumaresan Jyestal	Financial Credit	B. Sarathbabu
2	M/s. Colorhome Developy Pvt Ltd	M. ANANDAN Counsel for Respondent	

ORDER

Counsel for the parties are present. It is represented by Counsel for the parties that the parties are choosing to settle the matter by way of settlement amicably arrived at on 04.12.2019 and in terms of such settlement Learned Counsel for the Petitioner seeks to withdraw this Petition with the liberty to approach this Tribunal, in case of any failure on the part of the Corporate Debtor in adhering to the terms of the settlement as arrived at between the parties on 04.12.2019, as represented by Learned Counsel for the Petitioner. Taking into consideration the representation of Counsel for both the parties and Rule 8 of I&B (Application to Adjudicating Authority) Rules, 2016, this Petition stands **dismissed as withdrawn. Files to records.** However, liberty is given to the Petitioner to file a fresh petition, if the Corporate Debtor fails to adhere to pay the balance claim amount as settlement arrived at. **Files to records.**

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)